

2014

Written examination for recruitment of Grade-I judicial officer of Tripura Judicial Service, 2014

Time: Three hours

Maximum marks: 100

Paper-III

Answer any three from

Group-A

1. (i) Discuss the concept of 'right to property' with reference to the Constitutional history, amendment of Constitution and important case laws relating to this right.

Or

(ii) What do you mean by the doctrine of eclipse? Discuss also the case laws on the subject.

20 marks

2. Write a short note on any of the four of the following with reference to the provisions of the Constitution of India

5 marks each

Total: 5 X 4 = 20 marks

- (f) Citizenship
- (g) Equal justice and free legal aid.
- (h) Uniform civil code
- (i) Legislative power of the President
- (j) Appointment of Ad-hoc judges

3. Write a short note about 150-200 words on any four of the followings with reference to the case laws:

5 marks each

Total 5X 4 = 20 marks

- (a) Article 19 of the Constitution
- (b) Article 21(A) of the Constitution
- (c) Article 50 of the Constitution
- (d) Article-220 of the Constitution

- (e) Article- 311 of the Constitution
- (f) Article- 235 of the Constitution

4. Enter the correct answer in the answer sheet:

2 marks each

Total= 2 X 10= 20 marks

(A) In which case, the Supreme Court held that preamble is the basic feature of the Constitution

- (e) Re: Golak Nath
- (f) Re: Menaka
- (g) Re: Swarn Singh
- (h) Re: Keshwa Nanda Bharti

(B) By which amendment of the Constitution, the words 'socialist secular' and 'unity, integrity of the nation' were made to our Constitution:

- (a) 42 amendment of the Constitution
- (b) 44 amendment of the Constitution
- (c) 46 amendment of the Constitution

(d) none of the above

(C) The word 'Socialist' in preamble aims to

- (e) eliminate inequality in economic and political status
- (f) eliminate inequality in political and religious affairs
- (g) eliminate inequality in income, status and standard of life.
- (h) eliminate class based society

(D) The text of the preamble of the Constitution of India aims to secure

- (a) fundamental rights to all individual
- (b) fundamental duties to citizens of India
- (c) dignity of individual and unity and integrity of the nation
- (d) security of service to the Govt. servant.

(E) The term of 'other authorities' as given under Article 12 includes:

- (a) such bodies as are functioning as agents of the executive Government only.
- (b) all the authorities are created by the Constitution or statute and persons on whom powers are conferred by law
- (c) none of the above
- (d) all the above

(F) Reservation of seats in educational institutions in favour of the schedule caste and schedule tribe are governed by

- (a) Article 15(4) of the Constitution
- (b) Article 16(4) of the Constitution
- (c) Only 'a'
- (d) Both 'a' and 'b'

(G) The expression 'prosecution' under Article 20(2) contemplates

- (a) A person must be an accused of an offence
- (b) The proceeding should not be under a law which creates offence
- (c) The guilt is not criterion for prosecution
- (d) The prosecution is possible only after final verdict from the court

(H) Article 30(2) lays down that there cannot any discrimination in giving aid to educational institutions on the ground of

- (a) Institution being managed by the minority
- (b) Institution is managed by the religious or linguistic minority
- (c) Institution is managed by the religious, cultural and linguistic minority.
- (d) Institution is managed by cultural religious or linguistic minority or majority

(I) Which one of the following fundamental rights was described by Dr. B. R. Ambedkar as the "heart and soul of the Constitution"

- (a) Right to property
- (b) Right to religion

- (c) Right to constitutional remedies
- (d) All the above
- (J) 'An excessive reservation would be a fraud on the Constitution of India' was observed by the Supreme Court in
 - (a) Balaji vs. State of Mysore
 - (b) Indira Swahney vs. Union of India
 - (c) Devadasan vs. State of Punjab
 - (d) Ajit Singh vs. State of Punjab

Group- B

5. Judgment writing:

Write a judgment: 40marks

(paper book enclosed).